

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.470/TT/2020**

Dated: 7.12.2020

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) trueing up of transmission tariff of the 2014-19 period and (ii) determination of transmission tariff of the 2019-24 period for Transmission System associated with Uri Hydro-electric Project (4\*120 MW) in Northern Region.

Sir,

With reference to captioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 23.12.2020:

- (i) With respect to de-capitalization claimed during 2020-21, 2021-22 and 2022-23,**
- a. Specify the date of commencement of dismantling of old equipment and the date since when the new equipment is being used.
  - b. Specify the Competent Authority to approve the Additional Capital Expenditure (ACE) . Whether the Competent Authority has approved the projected ACE, if so, submit the copy of the approvals.
  - c. Whether the proposed replacement of equipment was discussed and approved by the beneficiaries?

- d. What is the estimated life of the replaced equipment? What is the proposed extension in the life of the Project from the date of replacement of the equipment? What is the basis for arriving at the life extension of the Project?
- e. The Petitioner has proposed to replace circuit breakers, isolators, and lightning arrestors. Whether the Petitioner has replaced these equipment's earlier, if so, submit the details of the same.
- f. The performance and test report of the proposed replaced equipments.
- g. The replacement policy of various sub-station equipments.
- h. Details of de-capitalization claimed during the 2019-24 tariff period as per Form 10-B.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Rajendra Kumar Tewari)**  
**Bench Officer**